

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.NO.1282/95 and M.A.NO.1816/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 25th day of August, 1995

1. Shri Kishan Pal
s/o Shri Ram Swaroop
2. Shri Sher Singh
s/o Shri Ram Swaroop
R/o H.No.340, I-Block
Nand Nagari, Sunder Nagar
DELHI - 110 092. ... Applicant
(By Shri U.Srivastava, Advocate)

Versus

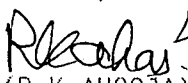
- Union of India through
1. The Secretary,
Ministry of Defence
South Block
New Delhi.
 2. The Director
Institute of Defence Studies
and Analysis
Sapru House
Barakhamba Road, New Delhi. ... Respondents

(By Shri R.R.Rai, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The respondents have raised a preliminary objection regarding jurisdiction. The respondents submitted that being a society registered under the Societies Registration Act, and not notified under the Administrative Tribunals Act, this Tribunal has no jurisdiction to entertain this matter, according to the respondent. The learned counsel for the applicant noting this objection, submitted that the applicant's may be allowed to be withdrawn, without prejudice to the request of the applicant to approach the appropriate forum. Granting liberty to the applicant to approach the appropriate forum for redressal of his grievances, The application is rejected as withdrawn. No costs.


(R.K. AHOOJA)
MEMBER(A)


(A.V. HARIDASAN)
VICE-CHAIRMAN(J)

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